

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:927

ANSWERED ON:01.03.2000

OFFICIALS IN CVC NET

ARUN KUMAR;JAGDAMBI PRASAD YADAV;RAVINDRA KUMAR PANDEY;SHYAMA SINGH;SRIPRAKASH JAISWAL;SUSHILA SAROJ

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) the names along with the details of IAS, IPS and other senior bureaucrats found involved in corruption and holding wealth disproportionate to the known sources of income;

(b) the action taken/proposed to be taken against them as recommended by CVC; and

(c) the details of officers against whom corruption charges were registered during the last three years, the number of officers out of them against whom disciplinary action was taken and thereafter the nature of punishment inflicted upon them?

Answer

MINISTER OF STATE OF DEPARTMENT OF (SMT. VASUNDHARA RAJE) PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS.

(a), (b) & (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN THE REPLY TO PART (a),(b)&(c) OF THE LOK SABHA UNSTARRED QUESTION NO.927 ANSWER ON 1.3.2000

(a), (b) & (c): The Central Vigilance Commission has displayed on its web site 83 cases of IAS officers against whom it had recommended criminal/major penalty action for corruption. Out of the 83 cases against IAS officers, 11 cases pertain to possession of assets disproportionate to known sources of income. Out of the 11 cases, sanction for prosecution has been accorded in ten cases. The list of bureaucrats belonging to certain other services have also been put up on the Commission's web site. The Ministry of Personnel, Public Grievances & Pensions is the cadre controlling authority in respect of the Indian Administrative Service and the Central Secretariat Service (Gr.1 and above) only. This information in respect of the other services is not centrally maintained in this Ministry.

2. With regard to the officers of Indian Administrative Service, the power to deal with the case of corruption against a Member of the Service also vests with the respective State Governments in connection with whose affairs the member of the service is serving for the time being. Thus the Central Government as well as the State Governments as the case may be, are competent to take action against an officer belonging to Indian Administrative Service. Information in respect of State Governments is not centrally maintained or monitored.

3. During the last three years, sanction for prosecution for various offences under the Prevention of Corruption Act, 1988 has been granted by the Central Government against IAS officers including those working in connection with the affairs of various State Governments, in 27 cases. Against 6 IAS officers, major penalty proceedings have also been initiated for the misconduct committed while serving in connection with the affairs of the Central Government. In 10 departmental cases against IAS officers, penalties have been imposed by the Department of Personnel & Training in the last three years.